Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 129 of 2009 & IA Nos. 241 & 242 of 2009

Dated: 8th December, 2009

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. H.L. Bajaj, Technical Member

 Mahatma Gandhi Mission Medical College & Anr.
 Appellant (s)

 Versus
 Maharashtra Electricity Regulatory Commission & Anr.
 ... Respondent (s)

 Counsel for the Appellant (s)
 : Mr. N.K. Gupta & Mr. Shivaji M. Jadhav

 Counsel for the Respondent (s)
 : Mr. Abhishek Mitra for MSEDCL

<u>ORDER</u>

Admittedly, the grievance of the Appellant has been placed before the Ombudsman in the form of an Appeal challenging the order of the Grievance Cell. Now, the learned counsel for the Appellant would submit that on the advice of the counsel, the Appellant has gone to the Grievance Cell.

This is not a ground for Admission of this Appeal. Even according to the learned counsel for the Appellant, the Appellant has already gone to the Ombudsman and the matter is pending with him. Therefore, we deem it appropriate to dismiss this Appeal.

Accordingly, the Appeal is dismissed.

(H.L. Bajaj) Technical Member (Justice M. Karpaga Vinayagam) ChairpersonaazZA